

**(2019) 02 CHH CK 0408**

**Chhattisgarh High Court**

**Case No:** CRIMINAL APPEAL No. 1055 Of 2001

Dongar And Ors

APPELLANT

Vs

State Of Chhattisgarh

RESPONDENT

**Date of Decision:** Feb. 22, 2019

**Acts Referred:**

- Indian Penal Code, 1860 - Section 307, 323, 324, 325, 341
- Scheduled Castes And The Scheduled Tribes (Prevention Of Atrocities) Act, 1989 - Section 3(1)(x)

**Hon'ble Judges:** Sharad Kumar Gupta, J

**Bench:** Single Bench

**Advocate:** M. Asha

**Final Decision:** Partly Allowed

**Judgement**

Sr. No.,Offence u/S.,Sentence

1.,"341, IPC",SI for 1 month

2.,"323, IPC","RI for 6 months + fine of Rs. 1,000/-, in default  
of fine RI for 1 month

3.,"325, IPC","RI for 2 years + fine of Rs. 5,000/-, in default of  
payment of fine, RI for 5 months

8. The order of disbursal passed by the trial Court is affirmed.,,

9. The appellant No. 3 Deena is granted two months' time from the date of this  
judgment for depositing the fine amount.,,

10. The appellants are reported to be on bail. Their bail bonds shall continue for a  
further period of six months as per requirement of Section 437-A,",

Cr.P.C.,,